

PUBLISHED BY AUTHORITY

No. Date: 4th June 1991

*THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTIONS) ACT, 1991

ORISSA ACT 15 OF 1991

TABLE OF CONTENTS

PREAMBLE

SECTIONS

- 1. Short title
- 2. Definitions
- 3. Postponement of general elections, consequences and validation SCHEDULE

ORISSA ACT 15 OF 1991 THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTONS) ACT, 1991

[Received the assent of the Governor on the 29th May 1991, first published in an extraordinary issue of the Orissa Gazette, dated the 4th June 1991]

AN ACT PROVIDE FOR THE POSTPONEMENT OF ELECTIONS TO MUNICIPAL COUNCILS OF THE STATE.

Be it enacted by the Legislature of the State of Orissa in the Forty-second Year of the Republic of India as follows:-

Short title

1. This Act may be called the Orissa Municipal Councils (Postponement of Elections) Act 1991.

Definitions

- 2. In this Act, unless the context otherwise requires,-
- (a) "Municipal Act" means the Orissa Municipal Act, 1950;[Orissa Act 23 Orissa Act 23 of 1950.]
- (b) "Municipal Council" means a Municipal Council constituted under the Municipal Act and includes a Notified Area Council constituted thereunder;

* Published vide Orissa Act 15 of 1991
For statement of objects and reasons see Orissa Gazette, Extra Ordinary, dated the 26th February 1991, (No.230)

(c) Words and expressions used herein and not defined in this Act but defined in the Municipal Act shall have the same meanings as respectively assigned to them in the Municipal Act.

Postponement of consequences and validation

3. Notwithstanding anything contained in the Municipal Act, the Balugaon general elections, Notified Area Council (Extension of Term of Office and Validation) Act, 1990, [Orissa Orissa Act Act 12 of 1990] the Orissa Municipal Councils (Reduction of Term of Office) Act, 12 of 1990 1990, [Orissa Act 13 of 1990] the Bhubaneswar Municipal Council (Postponement of Election and Validation) Act, 1990 [Orissa Act 15 of 1990.] or any other Act or Orissa Act in any rules or orders or notifications made or issue under the Municipal Act,-

Orissa Act 15 of 1990

- all proceedings or actions taken in furtherance of holding general (a) elections for the constitution or reconstitution, as the case may be, of the Municipal Council specified in the Schedule are hereby
- (b) the general elections for the constitution or reconstitution, as the case may be, of the said Municipal Councils shall be held in accordance with the provisions of the Municipal Act and the rules made thereunder on such date, not being later than the 31st December, 1991 as the State Government may, by notification, direct, and the Municipal Councils so reconstituted shall, for all intents and purposes, be deemed to have been constituted under and be governed by, the provisions of the Municipal Act;
- (c) all actions taken, things done or order passed by the Special Officer, appointed under sub-section (1) of section 423 of the Municipal Act in relation to the Bhubaneswar Municipal Council during the period commencing on the 1st January, 1991 till the date of commencement of this Act, under the belief or purported belief that the election to the said Municipal Councils was validly postponed shall, for all intents and purposes, be deemed to have been validly taken, done or made, as the case may be, and no such action, thing or order shall be called in question in any court of law or otherwise open to challenge merely on the ground that the election to the said Municipal Council was not validly postponed; and
- (d) the omission on the part of the Special Officer referred to in clause (c) for not holding the election to the Bhubaneswar Municipal Council within the required time shall not be called in question in any Court of Law or otherwise open to challenge merely on the ground that the Special Officer did not act in accordance with the law.

SCHEDULE

SCHEDULE

Serial Number Name of the Municipal Councils

- 1 Banki Notified Area Council
- 2 Pattamundai Notified Area Council
- 3 Puri Municipal Council
- 4 Khandapara Notified Area Council
- 5 Jaleswar Notified Area Council
- 6 Bhadrak Municipal Council
- 7 Nilagiri Notified Area Council
- 8 Brajarajnagar Municipal Council
- 9 Barpalli Notified Area Council
- 10 Barbil Municipal Council
- 11 Joda Notified Area Council
- 12 Bolangir Municipal Council
- 13 Patnagarh Notified Area Council
- 14 Rourkela Municipal Council
- 15 Chatrapur Notified Area Council
- 16 Kabisuryanagar Notified Area Council
- 17 Aska Notified Area Council
- 18 Ganjam Notified Area Council
- 19 Jeypore Municipal Council
- 20 Gunupur Notified Area Council
- 21 Baripada Municipal Council
- 22 Bhubaneswar Municipal Council
- 23 Balugaon Notified Area Council
- 24 Jaipur Municipal Council
- 25 Kendrapara Municipal Council
- 26 Jagatsingpur Notified Area Council
- 27 Jaipur Road Notified Area Council
- 28 Athagarh Notified Area Council
- 29 Nayagarh Notified Area Council
- 30 Khurda Notified Area Council
- 31 Jatani Notified Area Council
- 32 Pipli Notified Area Council
- 33 Banapur Notified Area Council
- 34 Nimapara Notified Area Council

- 35 Basudebpur Notified Area Council
- 36 Soro Notified Area Council
- 37 Rairangpur Notified Area Council
- 38 Udala Notified Area Council
- 39 Karanjia Notified Area Council
- 40 Jharsuguda Municipal Council
- 41 Bargarh Municipal Council
- 42 Deogath Municipal Council
- 43 Padampur Notified Area Council
- 44 Kuchinda Notified Area Council
- 45 Talcher Municipal Council
- 46 Angul Notified Area Council
- 47 Bhuban Notified Area Council
- 48 Sonepur Municipal Council
- 49 Titilagarh Notified Area Council
- 50 Kantabanji Notified Area Council
- 51 Tarava Notified Area Council
- 52 Binika Notified Area Council
- 53 Rajgangpur Municipal Council
- 54 Sorada Notified Area Council
- 55 Rambha Notified Area Council
- 56 Gopalpur Notified Area Council
- 57 Hinjilicut Notified Area Council
- 58 Kashinagar Notified Area Council
- 59 Polsara Notified Area Council
- 60 Khallikote Notified Area Council
- 61 Buguda Notified Area Council
- 62 Chikiti Notified Area Council
- 63 Purusottampur Notified Area Council
- 64 Digapahandi Notified Area Council
- 65 Nowrangpur Municipal Council
- 66 Rayagada Municipal Council
- 67 Kotpad Notified Area Council
- 68 Umerkote Notified Area Council
- 69 Gudari Notified Area Council
- 70 Khariar Notified Area Council

- 71 Kbariar Road Notified Area Council
- 72 Junagarh Notified Area Council
- 73 Kesinga Notified Area Council
- 74 Phulbani Notified Area Council
- 75 Balasore Municipal Council
- 76 Sambalput Municipal Council
- 77 Keonjhar Municipal Council
- 78 Dhenkanal Municipal Council
- 79 Sundargarh Municipal Council
- 80 Berhampur Municipal Council
- 81 Bhawanipatna Municipal Council
- 82 Konark Notified Area Council
- 83 Kodala Notified Area Council
- 84 Kamakshyanagar Notified Area Council
- 85 Malkangiri Notified Area Council
- 86 G. Udayagiri Notified Area Council
- 87 Boudhgarh Notified Area Council
- 88 Koraput Notified Area Council
- 89 Biramitrapur Municipal Council
- 90 Paralakhemundi Municipal Council
- 91 Bellaguntha Notified Area Council
- 92 Bhanjanagar Notified Area Council
- 93 Chaudwar Municipal Council
- 94 Anandapur Notified Area Council
- 95 Hirakud Notified Area Council
- 96 Cuttack Municipal Council

ORISSA ACT 1 OF 1992

*THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTIONS) AMENDMENT ACT, 1991

[Received the assent of the Governor on the 21st January 1992 first published in an extraordinary issue of the Orissa Gazette dated, the 21st January 1992]

AN ACT TO AMEND THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTION) ACT 1991.

BE it enacted by the Legislature of the State of Orissa in the Forty-second Short title and commencement. Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Orissa Municipal Councils (Postponement of Elections) Amendment Act, 1991.
- (2) It shall be deemed to have come into force on the 22nd day of November,

Amendment of 1991. section 3

2. In the Orissa Municipal Councils (Postponement of Elections) Act, 1991 [Orissa Act 15 of 1991] (hereinafter referred to as the principal Act), in clause (b) of section 3, for the figures, letters and word "31st December, 1991", the figures, letters and word "29th February, 1992" shall be substituted.

Orissa Act 15 of 1991

3. Repeal and Savings.:- (1) The Orissa Municipal Councils (Postponement of Elections) Amendment Ordinance, 1991 [Orissa Ordinance No. 9 of 1991.] is Orissa hereby repealed.

Ordinance No. 9 of 1991

(2) Notwithstanding such repeal, any thing done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

ORISSA ACT 35 OF 1992

For the Bill, see Orissa Gazette, Extraordinary, dated the 16th December 1991 (No. 1513)

*THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTIONS) **AMENDMENT ACT, 1992**

[Received the assent of the Governor on the 5th December 192, first published in an extraordinary issue of the Orissa Gazette dated the 14th December 1992]

AN ACT FURTHER TO AMEND THE ORISSA MUNICIPAL COUNCILS (POSTPONEMENT OF ELECTIONS) ACT, 1991.

BE it enacted by the Legislature of the State of Orissa in the Forty-third Year of the Republic of India as follows:-

Short title and

1. Short title and commencement .:- (1) This Act may be called the commencement. Orissa Municipal Councils (Postponement of Elections) Amendment Act, 1992.

Amendment of section 3

2. Amendment of section 3.:- In the Orissa Municipal Councils (Postponement of Elections) Act, 1991,[Orissa Act 15 of 1991] in clause (b) of Orissa Act section 3, after the words, figures, letters and comma "the 29th February, 1992", 15 of 1991 the commas, words, figures and letters, "except in the case of the Sonepur Municipal Council and the Binika Notified Area Council in which case such election being held not later than the 30th June, 1993" shall be inserted.

For the Bill, see Orissa Gazette, Extraordinary, dated the 28th October 1992 (No. 1460)